

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 114/MP/2018**

Subject : Petition under Section 79 (1)(b), (c) and (f) of the Electricity Act, 2003 read with the relevant provisions of the IEGC, 2010 for implementation of the order of the Commission in Proceedings No. L-1/219/2017/CERC dated 5.5.2017 and for seeking issuance of consequential directions to the Respondents for complying with the detailed operating procedure qua reserve shut down of the Unit(s) of the 2 x 660 MW Mahatma Gandhi Thermal Power Plant at Matenhali, Dist. Jhajjar, Haryana.

Petitioner : Tata Power Delhi Distribution Limited (TPDDL)

Respondents : Jhajjar Power Limited and Others.

Date of Hearing : 23.7.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member

Parties present : Ms. Molshree Bhatnagar, Advocate, TPDDL  
Shri Venkatesh, Advocate, TPTCL  
Shri Suhael Buttan, Advocate, TPTCL  
Shri M.G.Ramachandran, Sr. Advocate, UHBVNL & DHBVNL  
Ms. Poorva Saigal, Advocate, UHBVNL & DHBVNL  
Ms. Tanya Sareen, Advocate, UHBVNL & DHBVNL  
Shri Shubham Arya, Advocate, UHBVNL & DHBVNL  
Shri Anurag Bansal, TPDDL  
Shri Anoop Pandey, TPDDL  
Ms. Kavita Parihar, POSOCO & NRLDC

**Record of Proceedings**

Learned counsel for the Petitioner requested for short adjournment to place on record certain additional documents. The Respondents had no objection in this regard. Request was allowed by the Commission.

2. After hearing the learned counsels for the parties, the Commission directed the Petitioner to file the additional document/submission on affidavit, on or before, 8.8.2018 with an advance copy to the Respondents, who may file their response, if any, on or before 20.8.2019.



3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D.Pant)  
Deputy Chief (Law)**

